

Central Administrative Tribunal  
Madras Bench

OA/310/00914/2015

Dated Monday the 29<sup>th</sup> day of February Two Thousand Sixteen

P R E S E N T

Hon'ble Mr.R.Ramanujam, Member(A)

A.V.Kalaichelvi  
D/o A.Vasudevan,  
No.12, 5<sup>th</sup> Circular Road,  
Jawahar Nagar, Chennai 600 082. .. Applicant

By Advocate M/s.P.Anbarasan

Vs.

1. The Chief General Manager,  
BSNL, T&D Circle,  
Sanchar Vikas Bhavan,  
Residency Road, Jabalpur 482 001.  
Madhya Pradesh.
2. Controller of Communication Accounts,  
M/o. Communication & I.T.,  
First Floor Door-Sanchar Bhawan,  
Hoshanganad Road, Bhopal 462 015.
3. Deputy Controller of Communication Accounts,  
O/o.Principal Controller of Communication Accounts,  
Tamil Nadu Circle, 80, Anna Salai,  
Chennai 600 02. .. Respondents

By Advocate Mr.M.Govindaraj(R1)

**ORDER**  
(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

The applicant's case is that her husband who was working as Sub-Divisional Engineer, Transmission Unit in the office of the Deputy General Manager, Acceptance Testing, Chennai died on 31.3.2002. The applicant was judicially separated from the deceased employee but she is still the custodian of her three children through the deceased employee. Her request for grant of family pension made on 31.1.2003 had not evoked any response from the respondents. Though she was judicially separated, she is eligible for family pension as per Clause 11-B of Rule 54 of CCS (Pension) Rules. As she was not granted family pension, she made a representation to the respondents on 7.3.2014 to consider her case for grant of family pension. On receipt of the said representation, the 1<sup>st</sup> respondent by his communication dated 14.10.2014 directed the 2<sup>nd</sup> respondent to submit the necessary papers for grant of family pension. However, as no action has been taken by the respondents, she has filed this OA seeking a direction to the respondents to consider and pass orders on the representation dated 7.3.2014 for the payment of family pension to the applicant.

2. The respondents have entered appearance but they have not filed the reply statement.
3. When the matter is taken up today, learned counsel for the applicant submits that the applicant has not been sanctioned family pension for the last 14 years and

she has been representing to the respondents for sanctioning the said family pension. Her last representation dated 7.3.2014 at Annexure A12 is still pending with the respondents. The applicant would be satisfied if a direction is given to the respondents to dispose of her representation within a stipulated time limit.

4. Considering the limited relief sought, I deem it appropriate to direct the respondents to consider and dispose of the representation of the applicant dated 7.3.2014 by a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order. The applicant shall also be heard before a final decision is made by the respondents.

5. The OA is disposed in the above terms. No order as to costs.